

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BASE ELECTRICAL AND ELECTRONIC SOLUTIONS
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Base Electrical and Electronic Solutions Private Limited
2.	Date of incorporation of corporate debtor	15 th July 2008
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies -Coimbatore
4.	Corporate Identity No. of corporate debtor	U31103TZ2008PTC014640
5.	Address of the registered office and principal office (if any) of corporate debtor	40-B,S.M.S. Layout-North, Ondipudur, Coimbatore-641016, Tamilnadu, India.
6.	Date of closure of Insolvency Resolution Process	30 th April 2023
7.	Liquidation commencement date of corporate debtor	01 st May 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the liquidator, as registered with the Board	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: vasudevanacs@gmail.com; vasudevangopu.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: beespl.liq@gmail.com
11.	Last date for submission of claims	31 st May 2023

Notice is hereby given that the National Company Law Tribunal, Chennai bench has ordered the commencement of liquidation of the Base Electrical and Electronic Solutions Private Limited on 01st May 2023.

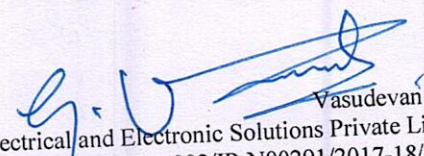
The stakeholders of Base Electrical and Electronic Solutions Private Limited are hereby called upon to submit their claims with proof on or before 31st May 2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date:03.05.2023
Place:Coimbatore


Vasudevan Gopu
Liquidator of Base Electrical and Electronic Solutions Private Limited
IBBI/IPA-002/IP-N00291/2017-18/10849

